

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

REGN. NO. OA 195/89

Date of decision 6/3/1989

Shri A.C. Saharawat

....Petitioner

Vs.

Union of India & Others

....Respondents

For the petitioner

....In person

For the respondents

....Shri P.P. Khurana,
Counsel

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. K.J. RAWAN, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Ye*
2. To be referred to the Reporters or not? *No*

JUDGMENT (ORAL)

(The judgment of the Bench delivered by Hon'ble Mr. P.K. Kartha, Vice Chairman(J))

Heard the applicant in person and Shri P.P. Khurana, learned counsel for the respondents. The relief claimed in the present application is that the post of Deputy Land & Development Officer should be filled up as per the Recruitment Rules by promotion from departmental candidate on the basis of Annual Confidential Report Dossiers recorded upto the year ending 31.12.1987 as the post was to be filled up by departmental candidate after 8.1.1988.

2. There are two posts of Deputy Land & Development Officer of which one is to be filled by transfer on deputation and the other by promotion/transfer on deputation.

3. The learned counsel of the respondents stated that one post of Deputy Land & Development Officer is presently

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lying vacant and that it is proposed to fill up that post soon by promotion/transfer on deputation. He further stated that the applicant also will be considered, along with the others, for appointment to the said post. In the case of the applicant, the consideration will be on the basis of the Annual Confidential Report Dossiers recorded upto end of December, 1987 only.

4. As the respondents are willing to consider the suitability of the applicant for appointment to the post of Deputy Land & Development Officer, nothing further survives in the present application. The respondents are directed/consider the applicant for appointment as Deputy Land & Development Officer in accordance with the Recruitment Rules. The application is disposed of accordingly, leaving the parties to bear their own costs.

K. J. RAMAN

(K. J. RAMAN)
ADMINISTRATIVE MEMBER

P. K. KARTHA

(P. K. KARTHA)
VICE CHAIRMAN(J)